Under Urban Infrastructure Development Scheme for Small & Medium Towns (UIDSSMT) of JNNURM, the State Level Sanctioning Committee(SLSC) of Government of Maharashtra has recommended 113 Projects in 86 towns for release of funds, out of which an amount of Rs.1384.88 crore has been released for 94 Projects so far for which approved cost is Rs.2699.95 and ACA committed is Rs.2166.39 crore. The remaining 19 Projects (including the underground drainage scheme) of 16 Towns approved by the State Level Sanctioning Committee (SLSC) prior to December, 2008 cannot be considered for release because one project in each of these towns has already been sanctioned. Therefore, these projects do not fall under the criteria of 'one-town one-project' and hence are not under active consideration of the Ministry.

(b) The question does not arise as under UIG of JNNURM, the 1st instalment of ACA has been released for all the 79 approved projects of Maharashtra and under UIDSSMT the 1st instalment has been released for all the 94 approved projects.

(c) and (d) The first instalment for projects sanctioned under UIG of JNNURM is released on signing of Memorandum of Agreement (MoA). The balance amount of assistance is released in three instalments upon receipt of Utilisation Certificates to the extent of 70% of the grants (Central & State) and subject to achievement of milestones agreed for implementation of mandatory and optional reforms at the State and Urban Local Bodies (ULBs) Parastatal level as envisaged in the MoA.

As per scheme guidelines under UIDSSMT of JNNURM, total Central Assistance under UIDSSMT is to be released in two equal instalments. 50% of Central Assistance is released on signing of Memorandum of Agreement regarding implementation of urban reforms, after ascertaining the availability of State share and balance 50% is released on submission of Utilization Certificates by nodal agencies for 70% of funds released earlier and completion of committed reforms.

Allotment of land for public bodies

*50. SHRI RASHEED MASOOD : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of public bodies/public utility services for which Government allots land at concessional rates;

(b) the terms and conditions attached with such allotments;

(c) whether it is a fact that land has been allotted to Mother Dairy, hospitals, schools, etc. in Delhi;

(d) if so, the details thereof; and

(e) whether they are scrupulously observing the terms and conditions attached with their allotments?

THE MINISTER OF URBAN DEVELOPMENT (SHRI JAIPAL REDDY) : (a) Land is allotted at concessional rates to local bodies, Government Departments and Government agencies for public utility services *viz.* water, sewerage, electricity, solid waste management, drains, etc. by Delhi Development Authority (DDA) and Land & Development Office (L&DO) in National Capital Territory of Delhi.

(b) The terms and conditions of allotment include the premium and ground rent to be paid, the purpose of allotment, conditions regarding construction, sale, transfer, etc., provisions regarding execution of lease deed, utilization of trees existing on the allotted land, time limit for payment of dues, consequences of violation of terms and conditions of allotment, etc. which are elaborated in detail either through allotment letter or subsequently through lease deed, Agreement of Lease or Memorandum of Agreement etc.

(c) The mode of allotment of land to Societies (private institutions) for hospitals, schools and various other institutional purposes has been changed from allotment at concessional rates' to 'auction' mode by DDA However, allotment of land to local bodies, Government Departments for hospitals and schools etc. is continued to be made at concessional rates. L&DO allots land to Mother Dairy, hospitals, schools etc. at concessional rates.

(d) The details of allotment made by DDA with effect from 01.01.2005 are given in the Annexure [See Appendix 221 Annexure No.2]. The details of allotment made by L&DO during the last five years are given in the Statement (*See* below).

(e) Allottees are required to adhere to the terms and conditions of allotment. Whenever any violation comes to the notice of DDA or L&DO, appropriate action as per the provisions of terms and conditions of allotment, lease deed, etc. is taken by the land allotting agencies.

Statement-II

Details of allotments made to Public Bodies/Public Utility Services
by L&DO for the last 5 years by L&DO

Sl.No	Name of Allottee	Purpose & site of allotments	Date/Type of allotment	Area (Sqm)	Rate of Land/ Licence Fee
1	2	3	4	5	6
Mother Dairy					
1.	Mother Dairy	Fruit & Vegetable shop Sec-VII, R.K. Puram.	29.05.2006/ Temporary	42.42	Rs. 1149/ per month
2.	-do-	-do-Sector-VI, R.K. Puram.	02.06.2006/-do-	42.42	-do-
3.	-do-	-do-Sec-IX, R.K. Puram.	09.06.2006/-do-	42.42	-do-
4.	-do-	Milk BoothWest Kidwai Nagar.	05.10.2006/-do-	09.00	Rs. 245/-
5.	-do-	Fruit, Vegetable & Milk Booth, Baba Kharak Singh Marg	07.05.2007/-do-	18.00	Rs. 490/-
6.	-do-	-do- Lodhi Road.	19.12.2008/-do-	09.00	Rs.245/-
7.	-do-	Fruit & Vegetable shop West Kidwai Nagar.	24.12.2008/-do-	09.00	Rs. 245/-
8.	-do-	Milk Booth HUDCO Place.	21.06.2010/-do-	25.00	Rs. 680/-

1	2	3	4	5	6
Delhi Metro Rail Corporation (DMRC)					
1	DMRC	Metro Project Boulevard Road.	17.02.2006/ permanent	400.00	Rs. 22.00 Lac/acre.
2	-do-	-do- Pragati Maidan.	28.04.2006/ -do-	2517.00	-do-
3	-do-	-do- Indraprastha Power Plant.	02.05.2006./-do-	113.00	-do-
4	-do-	-do- Pragati Maidan.	03.05.2006/ -do-	6202.00	-do-
5	-do-	-do- Minto Road	22.05.2007/ Temporary	2000.00	-do-
6	-do-	-do- Safdarjang Hospital	28.05.2007/ Permanent	1721.13	-do-
7	-do-	-do- INA	06.09.2007/ -do-	1639.69	-do-
8	-do-	-do- AIIMS	06.09.2007/ -do-	1022.72	-do-

9	-do-	-do- Moti Lal Nehru Place	09.10.2007/ Temporary	2019.00	-do-
10	-do-	-do- INA	04.01.2008/ Permanent	106.29	-do-
11	-do-	-do- Tughlak Road	04.01.2008/ -do-	2252.77	-do-
12	-do-	-do- Near Safdarjang Airport	24.01.2008/ -do-	429.08	-do-
13	-do-	-do- Motilala Nehru & Maulana Azad Road.	19.02.2008/ Temporary	655.423	-do-
14	-do-	-do- Khan Market	19.02.2008/ Permanent	112.98	-do-
15	-do-	-do- Krishi Bhawan & Udyog Bhawan.	02.04.2008/ Temporary	8661.70	-do-
16	-do-	-do- Jangpura.	02.04.2008/ Temporary	11852.62	-do-
17	-do-	-do- Udyog Bhawan	22.04.2008/ Permanent	563.77	-do-

1	2	3	4	5	6
18	-do-	-do- G Block.	30.04.2008/ -do-	224.60	-do-
19	-do-	-do- Near Krishi Bhawan.	07.05.2008/ Temporary	788.00	-do-
20	-do-	-do- Jangpura	15.05.2008/ Temporary	6380.00	-do-
21	-do-	-do- Khan Market.	05.09.2008/ Temporary	2704.012	-do-
22	-do-	-do- K. Kamraj Marg.	02.11.2008/ Permanent		-do-
23	-dp-	-do- Airport Link	21.11.2008/ Permanent	16784.00	-do-
24	-do-	-do- Krishi Bhawan	19.02.2009/ Temporary	2457.37	-do-
25	-do-	-do- Dayal Singh College.	13.03.2009/ Permanent	4447.82	-do-

26	-do-	-do- Mother Teresa Crescent.	06.04.2009/ Temporary	10020.00	-do-
27	-do-	-do- Church Road	14.01.2010/ Permanent	5042.00	-do-
Oil PSUS/Indraprastha Gas Limited (IGL)					
1	IGL	CNG Station San Martin Marg	30.06.2006/ Temporary	1143.30	Rs.642449/ annum Increase of 8% per annum
2	-do-	-do- Sarojini Nagar	-do-	1080.00	Rs.606879/ annum Increase of 8% per annum
3	-do-	-do- Shanti Path	-do-	1080.00	-do-
4	-do-	-do- Lodhi Road	-do-	1080.00	-do-
5	-do-	-do- Sector-III, R.K. Puram.	16.04.2007/ Temporary	1080.00	-do-
6	-do-	-do- DIZ Area	18.04.2007/ Temporary	1080.00	-do-
7	-do-	-do- Sector-X, R.K.Puram.	-do-	1080.00	-do-
8	-do-	-do- Purana Quilla Nanagal Machi	-do-	1080.00	-do-

1	2	3	4	5	6
Local Bodies /GNCTD					
1	NDMC	Multilevel Parking, K.G. Marg.	29.01.2009/ Permanent	6143.00	Rs.11000/acre.
2	MCD	Parking.Kushak Nallah, JN Stadium.	07.12.2009/ Permanent	94.22	Nil.
3	-do-	Foot Over Bridge, Bhisham Pitamah Marg.	06.01.2010/ Permanent	296 sqm	Nil.
4	NDMC	Parking Sarojini Nagar	21.07.2010/ Permanent	094 acre	Rs. 57,906 per acre
Others					
1	UNICEF	Office Lodi Estate area	15.05.2008/ Temporary	0.55847	Rs.1,14,570/= towards depreciated cost of the structures standing on bungalow No. 73 & 74 Lodhi Estate.
2	World Bank	Office Lodi Road Institutional Area.	12.11.2009/ Permanent	3633.16	Rs.88.00 lac/ acre.
3	CPWD	Rajya Sabha MP Flats, Talkatora Road.	Transferred to CPWD		
4	ASI	Archaeological purpose, Humayun Tomb.	13.11.2009./Permanent.	12.156 acre	Ra.l/acre.